

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ITEM NO.03  
IA (IBC) NO.60/GB/2022  
IN  
C.P. (IB)No.18/GB/2021**

**Coram:**

**Hon'ble Shri Deep Chandra Joshi, Member (J):**

**Hearing through  
Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.08.2022**

Name of the Company: Purshotam Gaggar, RP  
In  
(R.S.H. Agro Products Ltd. Corporate Applicant  
V/s  
Punjab National Bank.  
2. HDFC Bank &  
3. ICICI Bank)

Section: Under Section 60(5) of IBC, 2016

| <u>S. NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>               |
|---------------|-------------------------------|--------------------|-----------------------|--------------------------------|
| 1.            | Mr. P. GAGGAR                 | Advocate           | RP in Person          | Present in Video<br>Conference |
| 2.            | MS. JAHANBI CHOUDHURY         | Advocate           | R-2                   |                                |
| 3.            | MR. NIRMAL GOENKA             | Advocate           | R-2                   |                                |
| 4.            | MS. VIDUSHI CHOKHANI          | Advocate           | R-2                   |                                |

**ORDER**

**Date of Order: 25.08.2022**

The matter is taken up for hearing through Video Conferencing.

2. This is an Application under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016 read with of Rule 11 of National Company Law Tribunal Rules, 2016 filed on behalf of Resolution Professional seeking extension of the Corporate Insolvency Resolution Process period by 30 days.

3. In this matter CIRP was initiated on 23.11.2021 and 270 days are going to expire on 20.08.2022.

4. Heard Mr. P. Gaggar, RP in person along with Mr. Nirmal Goenka and Ms. Vidushi Chokhani. It has been submitted that a resolution with regard to extension of CIRP was approved with 87.26 % voting by the Members of Coc.



The prayer of the present application is allowed. We hereby extend the period of CIRP for a further period of 30 days beyond 270 days.

With this order, the present IA stands disposed of.

**Sd/-**

**(Deep Chandra Joshi)  
Member (Judicial)  
& Adjudicating Authority**